

FAIRS (SHRI F. A. AHMED): (a) The Directorate of Inspection and Investigation has units in Delhi, Calcutta, Bombay, Madras and Kanpur. The inspections under Section 209 (4) of the Companies Act, 1956 are meant to ensure that proper books of accounts are maintained by the companies and that healthy corporate practices are followed. Investigations are ordered when *prima facie* materials come to the notice of the Department indicating fraud, misfeasance, etc. Where there are materials to show that misappropriation or some other offence under the Indian Penal Code has been committed, such cases are referred to the Police for investigation and necessary action. Contraventions of provisions of the Companies Act brought to light in the Inspection Reports are referred to the concerned Registrar of Companies for calling for the explanations of companies and launching prosecution where appropriate.

(b) A list of companies where, on the basis of Inspection Reports, investigations have been ordered or where references have been made to the Police for further action is placed on the Table of the House. [*Placed in Library.* See No. LT-2751/68].

M/S Birla Brothers

4809. **SHRI JYOTIRMOY BASU:** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) the names of concerns under the control of Birla Brothers (as per report of the Monopoly Enquiry Commission) which have foreign collaboration agreements, both financial and technical; and

(b) the details of the terms of agreement in each case?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The information is being compiled and will be laid on the Table of the House.

(b) The details of terms of foreign collaboration agreements are considered confidential.

Passenger Trains running from Pathankot to Baijnath Paprola

4810. **SHRI HEM RAJ:** Will the Minister

of RAILWAYS be pleased to state:

(a) whether it is a fact that the rakes of nine bogies for Passenger trains running from Pathankot to Baijnath Paprola and back were agreed to and ordered;

(b) whether it is also a fact that this order is not being implemented, and if so, reasons therefor;

(c) whether it is a fact that all the trains Up and Down and especially 2 PBJ from Paprola Baijnath to Pathankot go always over-crowded; and

(d) if so, the steps Government propose to take to reduce over-crowding and run the proper rakes?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Out of 8 trains on Pathankot-Baijnath Paprola N. G. section, four trains run with a scheduled composition of 9 bogies, two with 8 bogies and two with 7 bogies.

(b) Owing to damages and/or limitations of load, some of the above trains ran with less than the scheduled composition on certain occasions.

(c) No.

(d) Does not arise.

Old Rolling Stock on Kangra Valley Railway

4811. **SHRI HEM RAJ:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the rolling stock especially engines, goods wagons and some passenger bogies are old, worn out and overaged in the Kangra Valley Railway;

(b) whether it is also a fact that the over-aged engines incur failures on the way and over-aged and short supply of goods wagons hinder the movement of goods to the up stations; and

(c) if so, the steps Government propose to take to replace the engines and goods wagons on the Kangra Valley Railway Section of the Northern Railway?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) It is correct that some of the engines, goods wagons and passenger coaches in use on the Kangra-Valley Section are overaged but this rolling stock is kept in a fit condition.